

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.102
C.P.(IB)/131(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

HCC Concessions Ltd

.....Applicant

V/s

Sadbhav Infrastructure Projects Ltd

.....Respondent

Order delivered on: 12/09/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Salil Thakore, Advocate a/w Mr. Nihar Thakkar,
Advocate

For the Respondent : Mr. Naveen Pahwa, Senior Advocate a/w Ms. Pragati
Bansal, Advocate

ORDER

The Ld. Counsel for the applicant appeared. Mr. Navin Pahwa, Senior Advocate along with Ld. Counsel Ms. Pragati Bansal appeared for the respondent. Vide order dated 18.04.2023, liberty was given to the applicant to bring on record the judicial precedents qua non applicability of Section 10 A of the IBC. However, nothing has been filed on behalf of the applicant. Further, it has also been appraised that no rejoinder has been filed to the reply of the respondent by the applicant.

With the consent of both the parties we have heard the arguments and perused the record.

Let synopsis along with judicial precedents if any in their support may be filed within 2 days from today.

The order is reserved.

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-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)

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